

**Central Administrative Tribunal
Principal Bench**

**CP No.768/2015
in
OA No.1611/2013**

New Delhi, this the 4th day of May, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Prem Matiyani
Flat No.101, Arihant Altura,
Abhay Khand-II,
Indirapuram,
Ghaziabad (UP)-201014. Applicant.

(By Advocate : Shri Padma Kumar S.)

Versus

Shri Sunil Arora
Secretary
Ministry of Information &
Broadcastings,
Shastri Bhawan,
New Delhi. ... Respondent.

(By Advocates : Shri Rajinder Nischal
Shri A. K. Srivastava, Under Secretary, Ministry of I & B)

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman :

Vide order dated 06.05.2015, while allowing OA No.1611/2013, following directions were issued:-

“6. In view of the above position, we allow this OA and direct the respondents to consider grant of financial upgradation under the MACP Scheme to the applicant to the next higher grade from the due date. If the applicant is found otherwise eligible and entitled, the Respondents shall grant the same to him with all consequential benefits including interest on arrears of pay @9% p.a. The aforesaid directions shall be complied with, within a period of two months from the date of receipt of a copy of this order. There shall be no order as to costs.”

2. Shri Rajinder Nischal, learned Senior Central Government Standing Counsel has today filed the compliance affidavit accompanied by copy of an order dated 29.04.2016 whereby the 2nd financial upgradation under Modified Assured Career Progression Scheme

(MACPs) has been granted to the applicant from the present Grade Pay of Rs.10,000/- to Rs.12000/- in PB-4, i.e., Rs.37400-67000/- (replaced with HAG scale of Rs.67000-79000) w.e.f. 01.09.2008. It is accordingly stated that the order stands complied with. However, we find that the second part of the direction of this Tribunal with regard to payment of arrears with interest at the rate of 9% has not been complied with.

3. Shri Nischal under instructions from Shri A. K. Srivastava, Under Secretary, Ministry of Information & Broadcasting, who is also present in court, undertakes to pay the interest to the applicant as allowed by this Tribunal in the aforesaid judgment. The entire financial benefits shall be released within a period of three months.

4. With these observations, the present contempt proceedings are dropped.

(Shekhar Agarwal)
Member (A)

(Permod Kohli)
Chairman

/pj/